

Bahadur): Sir, I beg to lay on the Table a copy each of the following papers:

(i) Following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1938, making certain amendments to the Delhi Motor Vehicles Rules, 1940:—

- (a) Notification No. F 12/54/61-PR (T) published in Delhi Gazette dated the 17th October, 1963.
- (b) Notification No. F. 12/221/62-PR(T) published in Delhi Gazette dated the 14th November, 1963.

[Placed in Library. See No. LT-2234/64].

(ii) The Merchant Shipping (Apprenticeship to Sea Service) Second Amendment Rules, 1963 published in Notification No. G.S.R. 1838 dated the 30th November, 1963, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-2235/64].

(iii) Report of the Enquiry Committee about the accident at the Multani Ghat in the river Yamuna. [Placed in Library. See No. LT-2236/64].

NATIONAL CO-OPERATIVE DEVELOPMENT CORPORATION (AMENDMENT) RULES

The Minister of Community Development and Co-operation (Shri S. K. Dey): Sir, I beg to lay on the Table a copy of the National Co-operative Development Corporation (Amendment) Rules, 1963 published in Notification No. G.S.R. 1933 dated the 21st November, 1963, under sub-section (3) of section 22 of the National Co-operative Development Corporation Act, 1962. [Placed in Library. See No. LT-2237/64].

Shri P. K. Deo (Kalahandi): Sir, this statement may be circulated.

Mr. Speaker: Yes.

AUDIT REPORTS OF INDIAN CENTRAL OILSEEDS COMMITTEE, LAC CESS COMMITTEE, ARECANUT COMMITTEE, INDIAN COUNCIL OF AGRICULTURAL RESEARCH AND THE INDIAN CENTRAL COCONUT COMMITTEE

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): Sir, I beg to lay on the Table a copy of the following papers:—

- (i) The Fertiliser (Control) Second Amendment Order, 1963 published in Notification No. S.O. 3428 dated the 14th December, 1963, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2238/64].
- (ii) Audit Report on the accounts of the Indian Central Oilseeds Committee, for the year 1961-62. [Placed in Library. See No. LT-2239/64].
- (iii) Audit Report on the accounts of the Indian Lac Cess Committee for the year 1961-62. [Placed in Library. See No. LT-2240/64].
- (iv) Audit Report on the accounts of the Indian Central Arecanut Committee for the year 1961-62. [Placed in Library. See No. LT-2241/64].
- (v) Audit Report on the accounts of the Indian Council of Agricultural Research for the year 1961-62. [Placed in Library. See No. LT-2242/64].
- (vi) Audit Report on the accounts of the Indian Central Coconut

[Dr. Ram Subhag Singh]
Committee for the year 1961-62. [Placed in Library. See No. LT-2243/64].

12.37 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

COMMUNAL DISTURBANCES IN EAST PAKISTAN

Mr. Speaker: Shri Hem Barua.

Shri Swell (Assam—Autonomous Districts): Sir, before you call him, may I point out that I have also tabled a calling attention motion on the same subject? But my name is not found there. So, will you kindly allow me to put a question on this?

Mr. Speaker: All right.

Shri Hem Barua (Gauhati): I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:

The communal disturbances in East Pakistan resulting in heavy loss of life and property of the members of minority community and their influx to India and consequential disturbances in West Bengal.

The Minister of Home Affairs (Shri Nanda): Events in East Pakistan and parts of West Bengal during recent weeks have been a source of acute anxiety and distress for the whole country. The salient facts relating to these occurrences have been given in a Statement which I am laying on the Table of the House. [Placed in Library. See No. LT-2233/64]. I shall refer briefly here to some important aspects of these developments. There were violent manifestations of

communal hatred in Khulna and Jessore districts in East Pakistan commencing from the 3rd of January, 1964. This led to repercussions in Calcutta and the Districts of 24-Parganas, and Nadia in West Bengal. While the disturbances in West Bengal were checked and the situation speedily brought under control the ravages of communal rioting continued and spread in East Pakistan.

2. The theft of the holy relic in Hazratbal Shrine in Jammu and Kashmir on 27th December provided the background for this agonising series of outbursts in East Pakistan. The loss of the holy relic deeply affected the religious sentiments of the Muslims of Jammu and Kashmir and was strongly deplored and condemned by members of all the communities in the State and the rest of India. The holy relic was recovered on 4th January, 1964 and has now been identified as genuine and accepted as such by the people of the State. Throughout this period there was complete communal harmony and accord among all the communities in Jammu and Kashmir. Pakistan, however, gave a communal twist to the incident and the leadership and the Press....

Shri D. C. Sharma: Radio also.

Shri Nanda... went all out to exploit it for anti-Indian propaganda. The communal disorders in Khulna and Jessore may be traced directly to this extremely inflammatory campaign. There was extensive looting and arson of shops and houses belonging to the minority community in Khulna, Daulatpur and Khalispur. The trouble quickly spread to adjacent areas of Khulna town and became so serious as to require the calling in of the army. Disturbances broke out in the district of Jessore also and Rampal Bazar was completely burnt down. According to the press release of the East Pakistan Government 29 persons were killed in these disturbances, whereas the figures were put as high as 200 by non-official sources.